

121

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.420/KB/2017
I.A.No. 563/KB/2017
I.A.No. 67/KB/2018
I A No. 95/KB/2018
I A No. 469/KB/2018

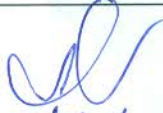
Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6THAUGUST, 2018, 10:30 A.M

Name of the Company		Narayan Chandra Das -Versus- Diamond City South Resident Association & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. A. Roy, Adv.
2. N. DASGUPTA, Adv.
3. J. PATNAIK, Adv.

petitioner


6/8/2018

1. Deetobrata Mitra Adv.
2. Abhik Chitra Kundu Adv.

Respondent
NO. 9, 10, 11

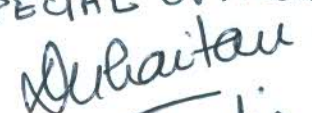

06/08/2018

1. Ratnanko Banerjee Sr. Adv.
2. Kuldip Mullick Adv.
3. Abhisit Sankar Adv.

Respondent
2, 4, 8, 12, 13


6/8/18

CS DEEPAK KUMAR KHAITAN, F. C. S.
PRACTISING COMPANY SECRETARY

SPECIAL OFFICER

06/08/18

121. 06-08-2018 – CP No. 420/KB/2017 – I.A. No. 563/KB/2017-IA No. 67/KB/2018 – IA No. 95/KB/2018-IA No. 469/KB/2018 – Narayan Chandra Das – Vs.- Diamond City South Resident Association & Ors.

O R D E R

The Ld. PCS for the Petitioner appeared. The Ld. Counsel for the Respondent Nos. 2,4,8,12,13 and the Ld. Counsel for the Respondent Nos. 9,10 and 11 appeared. The Ld. Special Officer also appeared.

It is submitted that IA No. 469/KB/2018 is filed by the Respondent No. 8 challenging the proceeding of the meeting dated 8th April, 2018.

The Petitioner filed the reply to that application with copies given to the Respondent No. 8.

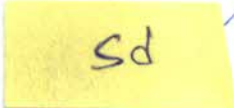
Since allegations of the irregularity of the procedure have been made in the Application, the Special Officer is also directed to file the reply, if required, within two weeks.

The Ld. Counsel for the Petitioner requested for early hearing.

The Respondent No. 8 to file the rejoinder, if any, within two weeks by serving copy to the Petitioner.

The IA No. 469/KB/2018 is now fixed for hearing on the next date i.e. on 07-09-2018.

The interim order, if any, shall continue till the next date of hearing.


(MADAN B GOSAVI)
MEMBER(JUDICIAL)